

कार्यालय जिलाधिकारी, हरिद्वार।

संख्या: 81 / एल0बी0ए0-2023

दिनांक: 13 जुलाई, 2023

विषय: मूल आवेदन संख्या-783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के संबंध में।

क्षेत्रीय अधिकारी,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
रूडकी, जिला हरिद्वार।

उपर्युक्त विषयक के संबंध में अवगत कराना है कि मूल आवेदन संख्या-783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के अनुपालन के संबंध में प्रतिशपथ पत्र तैयार कराकर मा0 एन0जी0टी0 में दाखिल किया जाना है। प्रश्नगत प्रकरण में प्रतिशपथ पत्र तैयार कराया गया है, जिसे मा0 एन0जी0टी0 नई दिल्ली में दाखिल किया जाना है।

अतः मूल आवेदन संख्या-783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के संबंध में प्रतिशपथ पत्र मूलरूप में संलग्न कर इस निर्देश के साथ प्रेषित किया जा रहा है कि मा0 एन0जी0टी0 नई दिल्ली में प्रतिशपथ पत्र दिनांक 14.07.2023 तक प्रत्येक दशा में दाखिल कराते हुए, दाखिल प्रतिशपथ पत्र की एक प्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक-उपरोक्तानुसार।

॥  
(धीराज सिंह गर्बाल)  
जिलाधिकारी,  
हरिद्वार।

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.783 OF 2022  
IN THE MATTER OF:  
Ajay Kumar. .....Applicant  
Versus  
Uttarakhand Pollution Control Board & Ors.... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT  
MAGISTRATE, HARIDWAR, UTTARAKHAND IN COMPLIANCE OF  
DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL  
VIDE ITS ORDER DATED 12.01.2023.

P A P E R - B O O K  
I N D E X

<u>Srl</u>	<u>Particulars</u>	<u>Pages</u>
1.	Report by way of Affidavit on behalf of District Magistrate, Haridwar, Uttarakhand in compliance of directions passed by the Hon'ble National Green Tribunal vide its order dated 12.01.2023.	
2.	<u>ANNEXURE-1</u> : A true copy of the order dated 12.01.2023 passed by this Hon'ble Tribunal	
3.	<u>ANNEXURE-2</u> : True copies of the order dated 12.7.2023 issued by the District Magistrate, Haridwar, Uttarakhand along with letters/ reports received from the respective Sub Divisional Magistrates of District Haridwar, Uttarakhand	

Filed by:

[RAHUL VERMA]  
Additional Advocate General for State of Uttarakhand /  
Respondent s  
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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 783 OF 2022

IN THE MATTER OF:

Ajay Kumar.

.....Applicant

Versus

Uttarakhand Pollution Control Board & Ors.... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT  
MAGISTRATE, HARIDWAR, UTTARAKHAND IN COMPLIANCE  
OF DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL VIDE ITS ORDER DATED 12.01.2023.

SNo-635  
14/07/2023

I, Dhiraj Singh Garbyal S/o Shri Daya Ram Garbyal aged about 50 years, presently posted as District Magistrate, Haridwar, Uttarakhand, do hereby solemnly affirm on oath and state as under:

That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present report by way of affidavit.

2. That the abovementioned matter was earlier listed before this Hon'ble Tribunal on 04.12.2022 and this Hon'ble Tribunal was pleased to constitute a joint committee with direction to submit factual and action taken report within one month.

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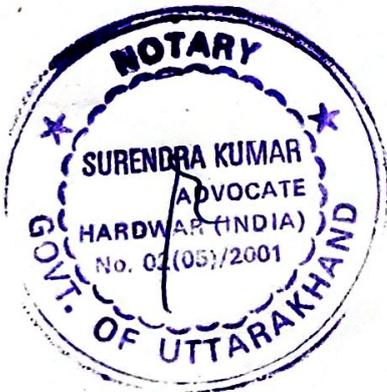


3. That in compliance of the abovementioned order dated 04.11.2022 passed by this Hon'ble Tribunal, the report of the Joint Committee was submitted in this Hon'ble Tribunal.
4. That the matter was again listed on 12.01.2023 before this Hon'ble Tribunal, after hearing, the Hon'ble Tribunal was pleased to pass the following directions:-

“.....  
 .....

5. *The above chart shows that out of 195 brick kilns only 37 have valid consent and rest brick kilns are without consent. It is also evident that 9 brick kilns have been dismantled meaning thereby 186 are functioning out of which only 37 have valid consent. It shows that 149 brick kilns are operating without consent.*

6. *Learned Counsel appearing for State PCB stated that notices have been issued to some brick kilns but could not explain as to why and how 149 brick kilns which have no consent whatsoever and even if some of them have applied but consent is not granted, how such brick kilns without consent are working. It is well settled that mere submission of*



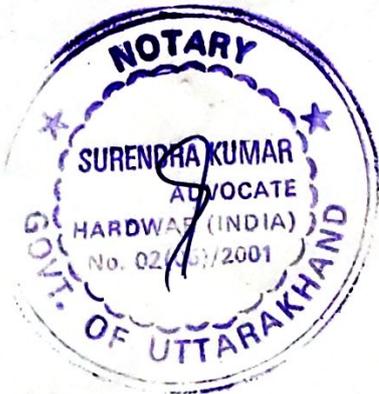
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application does not mean grant of consent and unless consent is granted the brick kilns could not have been allowed to function. It is evident that State PCB and District Magistrate are operating illegally in permitting 149 brick kilns without consent and no effective action has been taken by the said authorities for closure of the brick kilns which are running without consent.

7. Our attention is drawn to Annexure-2 that most brick kilns on the date of inspection i.e. 11.11.2022 were found non-functional. The judicial cognizance can be taken of the fact that season of brick kilns had not started by 11.11.2022, therefore, non-functional of brick kilns does not mean that these brick kilns were closed.

8. Further, report also does not give any details about the siting criteria and air carrying capacity which was directed to be given in the report as per para 4 of order dated 04.11.2022.

9. The report is, therefore, incomplete in various respects as noticed above. The above approach and the manner in which joint Committee has submitted report has to be condemned. We find no hesitation in observing that Regional Officer, State PCB and District Magistrate, Haridwar who were directed to submit report being part of joint Committee have not complied with the order of Tribunal and



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have allowed a large number of brick kilns to operate without consent in an illegal manner which amounts to not only violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 but also a crime under the aforesaid Acts punishable as per said Statutes.

10. In these facts and circumstances, we find it expedient to direct District Magistrate, Haridwar and Member Secretary, State PCB to ensure that within one week from today, all brick kilns, including 149 brick kilns as per list filed as Annexure-2, who have no consent till date, are closed.

11. For past violations, State PCB shall take steps for assessment of compensation in accordance with law within further two months.

12. A further action taken report shall be filed by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, which will also include further compliance of Tribunal's order dated 04.11.2022 with regard to siting criteria and air carrying capacity.

13. We make it clear that if any brick kiln finds that its name has wrongly been included in the list of violators though it has all relevant consent/clearance/NOC, it will have liberty



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to approach this Tribunal by filing application to seek modification of this order.

14. We also find from record that in large number of cases it is mentioned that various brick kilns have applied for grant of consent long back i.e. for years together but no order has been passed by the competent authority for a long time which in some cases is running in several years like 2 to 7 years. This situation is highly dis-satisfactory and we find no reason as to why an authority should sit over a matter and fail to take any action or decision for years together. The concerned Regional Officer, State PCB not only shall appear before this Court on the next date but also explain as to why no order could be passed in a reasonable period and in any case within three months from the date of receipt of application for grant of consent and why applications of consent are pending for such a long period as shown in Annexure-2 to the report.



15. List for further consideration on 29.03.2023.

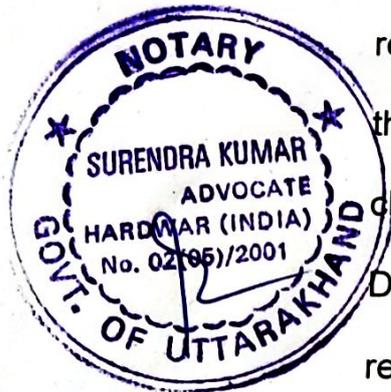
....."

A true copy of the said order dated 12.01.2023 is annexed hereto and marked as ANNEXURE -1.

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5. That in compliance of the abovementioned order dated 12.01.2023 passed by this Hon'ble Tribunal, the present report by way of affidavit on behalf of District Magistrate, Haridwar, Uttarakhand is being filed.

6. That in compliance of the directions passed by this Hon'ble Tribunal, the instructions are issued by the Deponent / District Magistrate, Haridwar to all the Sub Divisional Magistrates of the District Haridwar, to ensure the compliance of the directions passed by this Hon'ble Tribunal, and all the Sub Divisional Magistrates had submitted their reports, and on the basis of the reports of Sub Divisional Magistrates, it is respectfully submitted that all the brick kilns situated in the District Haridwar are totally closed. True copies of the order dated 12.7.2023 issued by the District Magistrate, Haridwar, Uttarakhand along with letters/ reports received from the respective Sub Divisional Magistrates of District Haridwar, Uttarakhand are annexed hereto and marked as ANNEXURE-2.



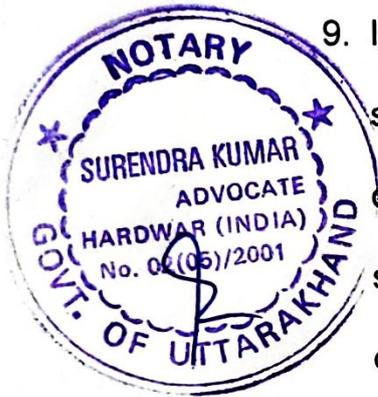
7. That it is also respectfully submitted that the undertakings have also been received from all the brick kilns owners of the District Haridwar, that whenever they will restart their respective unit/

*Handwritten signature*

brick kiln, they will start after complying and by taking all the consents/ permissions according to rules, regulations in view of the relevant laws.

8. That the present report by way of affidavit in compliance of directions passed by this Hon'ble Tribunal is being filed on behalf of District Magistrate, Haridwar, Uttarakhand for kind perusal of this Hon'ble Tribunal.

9. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the State of Uttarakhand in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal, and the present Original Application be kindly disposed off as all the directions issued by this Hon'ble Tribunal are now complied with.

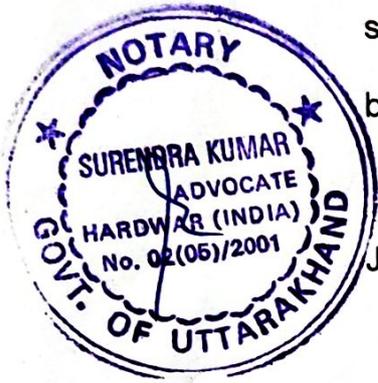


  
DEPONENT

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above Report by way of Affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at HARDWAR Uttarakhand on this 14 day of July, 2023.



*Lt. deponent*

*Signature*  
DEPONENT

**ATTESTED**

Filed through:

*Signature*  
**SURENDRA KUMAR**  
NOTARY, ADVOCATE  
DISTT. COURT, HARDWAR

[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand

/Respondents

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Item No. 08

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Hybrid Mode)

Original Application No. 783/2022  
(I.A. No. 284/2022 & I.A. No. 285/2022)

Ajay Kumar

Applicant

Versus

Uttarakhand Pollution Control Board  
& Ors.

Respondent

Date of hearing: 12.01.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Sanjeet Paliwal, Advocate

Respondents: Mr. Rahul Verma, AAG for the State of Uttarakhand  
Mr. Mukesh Verma, Advocate for UKPCB

**ORDER**

1. The grievance was raised in this application that a large number of brick kilns are operating illegally without having requisite consent/NOC/Clearance from the appropriate Statutory Regulators under the provisions of Water (Prevention and Control of Pollution) Act, 1981, Air (Prevention and Control of Pollution) Act, 1974 and the Environmental (Protection) Act, 1976. It is stated that in the State of Uttarakhand most of the area is hilly terrain and the plain area mostly comprises District Haridwar. More than 190 brick kilns are operating in the area without complying with the requirement of environmental norms and laws in as much as the most of the brick kilns do not have any valid



consent/NOC/clearance from the concerned Statutory Regulators and have not followed or applied zig zag technology in running their brick kilns. An information received from RTI is also placed on record to show that out of 195 brick kilns identified by State PCB, only 14 brick kilns have valid consent and rest are operating illegally, still no action has been taken by officials of State PCB.

2. Tribunal noticed that 195 brick kilns were identified in District Haridwar out which only 14 brick kilns were having valid consent, still, other brick kilns were functioning and hence required State PCB to explain as to how the brick kilns without valid consents are running and, if any action was taken, details of such action was required to be furnished. Further, Tribunal constituted a joint Committee comprising State PCB and District Magistrate, Haridwar to submit a factual report and also stated that in the report particulars as to what remedial or preventive action has been taken against brick kilns running illegally in District Haridwar shall be given and also relevant facts on the aspects of citing criteria, and air carrying capacity in accordance with the MoEF&CC Notification dated 22.02.2022 shall be given in the report.

3. Pursuant to order dated 04.11.2022, State PCB has filed a factual report dated 09.01.2023. The report reads as under:

**"II. FACTUAL REPORT:**

*The Joint Inspection Report along with Annexures of a Joint Committee is enclosed as ANNEXURE-1.*

*As per observations of the Joint Committee and latest status communicated by the Regional Office, Roorkee, the status of brick kilns of district Haridwar is as given below:*

1. *There are 195 nos. of brick kilns are established in District Haridwar. Out of 195 brick kilns, 141 bricks kilns are converted their brick kilns in to Induced Draft Brick Kilns (Zig-Zag brick setting with rectangular shape of kiln).*



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2. 05 nos. of brick kilns are under conversion to induced draft brick kiln
3. Out of 141 brick kilns who have converted their brick kilns in to induced defat brick kiln. 71 brick kilns are having valid Consolidated Consent and Authorization (CCA), while CCA application of 37 brick kilns are under consideration.
4. There are 40 brick kilns who have not converted in to induced draft techniques in compliance of the directions issued by the State Board on dated 13.05.2019 under section-33(A) of the Air (Prevention and Control of Pollution) Act, 1981. as amended.
- 5 Further. 09 brick kilns are dismantled.

Detail status in tabular form of Brick Kilns is enclosed as **ANNEXURE- 2.**

### **III. ACTION TAKEN BY UKPCB:**

Based on the observations of the Joint Committee, notices have been issued to all such 40 brick kilns who have not converted in to Induced draft brick Kiln (Zig-zag brick setting with rectangular shape of kiln) in compliance of directions issued by the UKPCB on. dated 13.05.2019. Copy of notice issued on 02.01.2023 is enclosed as **ANNEXURE-3.** Further action will be taken in accordance of law.

Notice was also published in daily newspaper (Amer Ujala) on dated 20.11.2022. Copy of newspaper published is enclosed as **ANNEXURE-4.**

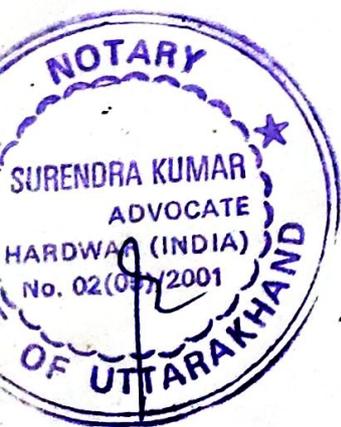
Further. action is being initiated against those brick kilns who have not obtained CCA from the UKPCB under the provisions of the Air (Prevention and Control of Pollution) Act, 1974 and the Water (Prevention and Control of Pollution) Act, 1974, as amended.

### **IV. Reply of UKPCB w.r.t. Para 4 & 5 of order dated 04.11.2022:**

Notices were issued time to time to brick kilns from the Regional Office, Roorkee (Haridwar) time to time for compliance of statutory provisions. Copies of letters issued on 13.09.2021 and 22.09.2022 are is enclosed as **ANNEXURE- 5 & 6.**

In the year 2021. complaint cases against operator(s) of 10 brick kilns have been filed before the Designated Court by the UKPCB due to no-compliance of provisions of the Air (Prevention and Control of Pollution) Act, 1981 and/or Environment (Protection) Act, 1986. Complaint cases are under pending before the Designated Court. List of such brick kilns is enclosed as **ANNEXURE-7.**

Further, it is state that permission of new brick kiln will be granted in accordance of notification dated 22.02.2022 of the



*[Handwritten signature]*

Ministry of Environment, Forest and Climate Change,  
Government of India.

The status of Consent to Operate of brick kilns is given in the preceding paras."

4. Along with the report, there is a document filed as Annexure-I in which there is a chart giving overall status of brick kilns as on 16.12.2022 and the same reads as under:

<b>Overall Status of Brick Kiln as on date 16.12.2022</b>										
Total No of Brick Kiln in Haridwar, District	Induced Draft				Natural Draft			Under Construction of Induced Draft		Dismantled
	Total Brick Kiln	Total Induced Draft	Valid CCA	Without CCA	Applied /Not Applied	Total Natural Draft	Valid CCA	Not Applied	Total Under Construction Brick Kiln	
195	141	37	104	57/47	40	0	40	05	1/4	9

5. The above chart shows that out of 195 brick kilns only 37 have valid consent and rest brick kilns are without consent. It is also evident that 9 brick kilns have been dismantled meaning thereby 186 are functioning out of which only 37 have valid consent. It shows that 149 brick kilns are operating without consent.

6. Learned Counsel appearing for State PCB stated that notices have been issued to some brick kilns but could not explain as to why and how 149 brick kilns which have no consent whatsoever and even if some of them have applied but consent is not granted, how such brick kilns without consent are working. It is well settled that mere submission of application does not mean grant of consent and unless consent is granted the brick kilns could not have been allowed to function. It is evident that State PCB and District Magistrate are operating illegally in permitting 149



LP

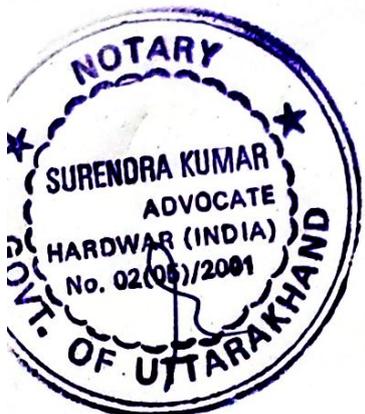
brick kilns without consent and no effective action has been taken by the said authorities for closure of the brick kilns which are running without consent.

7. Our attention is drawn to Annexure-2 that most brick kilns on the date of inspection i.e. 11.11.2022 were found non-functional. The judicial cognizance can be taken of the fact that season of brick kilns had not started by 11.11.2022, therefore, non-functional of brick kilns does not mean that these brick kilns were closed.

8. Further, report also does not give any details about the siting criteria and air carrying capacity which was directed to be given in the report as per para 4 of order dated 04.11.2022.

9. The report is, therefore, incomplete in various respects as noticed above. The above approach and the manner in which joint Committee has submitted report has to be condemned. We find no hesitation in observing that Regional Officer, State PCB and District Magistrate, Haridwar who were directed to submit report being part of joint Committee have not complied with the order of Tribunal and have allowed a large number of brick kilns to operate without consent in an illegal manner which amounts to not only violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 but also a crime under the aforesaid Acts punishable as per said Statutes.

10. In these facts and circumstances, we find it expedient to direct District Magistrate, Haridwar and Member Secretary, State PCB to ensure that within one week from today, all brick kilns, including 149 brick kilns as per list filed as Annexure-2, who have no consent till date, are closed.



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11. For past violations, State PCB shall take steps for assessment of compensation in accordance with law within further two months.

12. A further action taken report shall be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, which will also include further compliance of Tribunal's order dated 04.11.2022 with regard to siting criteria and air carrying capacity.

13. We make it clear that if any brick kiln finds that its name has wrongly been included in the list of violators though it has all relevant consent/clearance/NOC, it will have liberty to approach this Tribunal by filing application to seek modification of this order.

14. We also find from record that in large number of cases it is mentioned that various brick kilns have applied for grant of consent long back i.e. for years together but no order has been passed by the competent authority for a long time which in some cases is running in several years like 2 to 7 years. This situation is highly dis-satisfactory and we find no reason as to why an authority should sit over a matter and fail to take any action or decision for years together. The concerned Regional Officer, State PCB not only shall appear before this Court on the next date but also explain as to why no order could be passed in a reasonable period and in any case within three months from the date of receipt of application for grant of consent and why applications of consent are pending for such a long period as shown in Annexure-2 to the report.

15. List for further consideration on 29.03.2023.



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16. A copy of this order be forwarded to District Magistrate, Haridwar, Member Secretary, State PCB and concerned Regional Officer, State PCB by e-mail for compliance.

17. I.A. No. 269/2022 stands disposed of in view of order passed today.

**I.A. No. 284/2022**

18. This is an application seeking corrections in para 7 of order dated 04.11.2022 wherein I.A. No. 783/2022 has been mentioned, though it ought to be I.A. No. 269/2022. The application is allowed. In para 7 instead of I.A. No. 783/2022, it shall be read as I.A. No. 269/2022.

**I.A. No. 285/2022**

19. This is an application for impleadment of 194 brick kilns operating in District Haridwar. The application is allowed.

20. Let the parties mentioned in para 4 be impleaded as Respondent No. 9 to 202. The applicant shall serve papers of this application upon the respondents and file affidavit of service within one month.

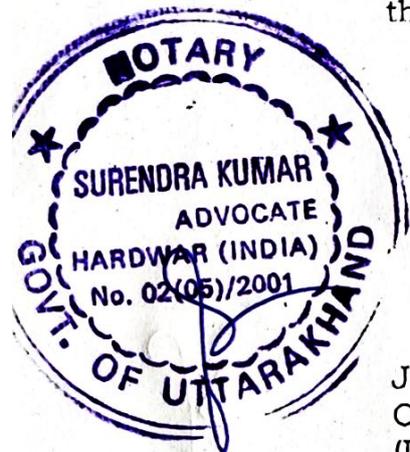
21. In addition to above, Regional Officer, State PCB, Haridwar shall inform the Respondent No. 9 to 202 of the present proceedings to enable them to contest the matter, if they so desire.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 12, 2023  
Original Application No. 783/2022  
(I.A. No. 284/2022 & I.A. No. 285/2022)  
AVT

1/2



प्रेषक,

जिलाधिकारी,  
हरिद्वार।

Annexure-2

सेवा में,

श्री राहुल वर्मा, एडवोकेट,  
मा० उच्चतम न्यायालय, नई दिल्ली/  
अतिरिक्त महाधिवक्ता, उत्तराखण्ड राज्य।

पत्रांक- 851 / एल०बी०ए० / 2023

दिनांक 12 जुलाई, 2023

विषय-

मूल आवेदन सं०-783 / 2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने ईमेल पत्र दिनांक 11.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। जिसमें मूल आवेदन सं०-783 / 2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के ईट भट्टों को बंद करने के संबंध में कि गई कार्यवाही से सम्बन्धित सूचना उपलब्ध कराने की अपेक्षा की गयी है।

- उक्त के क्रम में अवगत कराना है कि उप जिलाधिकारी, हरिद्वार, रूड़की, लक्सर, भगवानपुर एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड इकाई, रूड़की हरिद्वार से प्राप्त आख्यानुसार वर्तमान में जनपद हरिद्वार में स्थित समस्त ईट भट्टों पूर्णतः बंद है। सभी उप जिलाधिकारियों एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड इकाई, रूड़की हरिद्वार की आख्या संलग्न है। (संलग्नक सं०-1-5)
- इसके अतिरिक्त जिलाधिकारी हरिद्वार द्वारा एक प्रशासनिक आदेश संख्या-850 / एल०बी०ए० / 2023 दिनांक 12 जुलाई, 2023 जारी कर जिले के समस्त ईट भट्टों को बंद कर दिया गया है। आदेश की प्रति संलग्न है। (संलग्नक सं०-6)
- कुछ ईट भट्टा स्वामियों यथा:- जाहिद अली ग्राम इब्राहिमपुर मसाही, अब्दुल आलीम ग्राम खेड़ी शिकोहपुर, मानस गुप्ता ग्राम तेजपुर, रेहान अहमद, ग्राम शेरपुर, योगेश कुमार ग्राम मानकपुर आदमपुर तथा विनय कुमार ग्राम मानकपुर आदमपुर समस्त तहसील भगवानपुर द्वारा ईट भट्टा बंद किये जाने के सम्बन्ध में लिखित रूप में भी दिया गया है। उक्त समस्त ईट भट्टा स्वामियों के लिखित बयान संलग्न है। (संलग्नक सं०-7-14)

आख्या उपरोक्तानुसार सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार। मेल द्वारा।

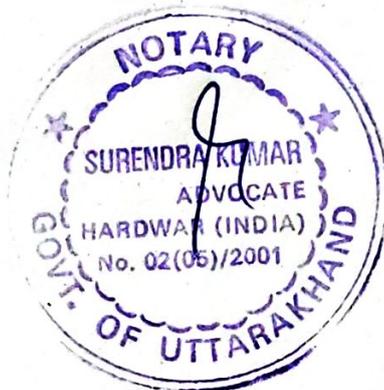
भवदीय



(पी०एल०शाह)

अपर जिलाधिकारी (प्रशासन)  
हरिद्वार।

12/07/23




प्रेषक,

उप जिलाधिकारी,  
हरिद्वार।

सेवा में,

अपर जिलाधिकारी (प्रशासन),  
हरिद्वार।

संख्या: 3008 / वरि0वै0सहा0-उ0जि0ह / 2022-23 हरिद्वार: दिनांक: 12 जुलाई, 2023

विषय: मूल आवेदन सं0-783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के ईट भट्टों/ईट भट्टा बंद करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्र संख्या: 58/एल0बी0ए0/2023, दिनांक 11 जुलाई, 2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें तहसील हरिद्वार क्षेत्रान्तर्गत संचालित ईट भट्टों के सम्बन्ध में आख्या चाही है, के सम्बन्ध में क्षेत्रीय अधिकारी (प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड सिंचाई परिकल्प भवन परिसर, रुड़की से आख्या प्राप्त की गयी। क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की आख्यानुसार तहसील हरिद्वार क्षेत्रान्तर्गत ग्राम मजरा झाबरी में दो ईट भट्टे मै0 ताज ब्रिक फिल्ड एवं मै0 गगन ब्रिक फिल्ड स्थापित है, जो कि वर्तमान समय में पूर्णतः बन्द है।

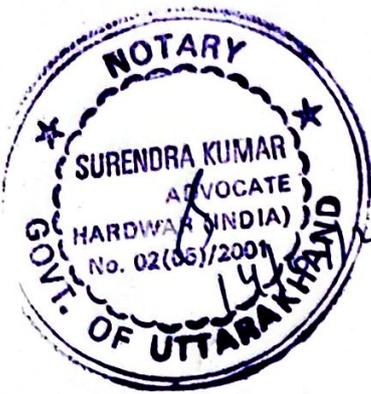
अतः क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड रुड़की की आख्या मूल रूप में अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

संलग्नक: उक्तानुसार।

भवदीय,

(पूरण सिंह राणा)  
उप जिलाधिकारी,  
हरिद्वार।

12/7/23



## कार्यालय ज्वाइण्ट मजिस्ट्रेट रूडकी

पत्रांक:- 546/पी0ए0-2023-24

दिनांक:-12.07.2023

विषय:- मूल आवेदन सं0-783/ 2022 अजय कुमार बनाम उत्तराखंड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.1.2023 के तहत जिला हरिद्वार के ईट भट्टों/इट भट्टा बंद करने के संबंध में।

अपर जिलाधिकारी (प्रशासन)  
हरिद्वार।

महोदय,

कृपया अपने पत्र सं0 58/एल0बी0ए0/2023 दिनांक 11 जुलाई 2023 का संदर्भ ग्रहण करें जिसके अर्न्तगत श्री राहुल वर्मा, एडवोकेट, मा० उच्चतम न्यायालय, नई दिल्ली/ अतिरिक्त महाधिवक्ता, उत्तराखंड राज्य के ईमेल पत्र दिनांक 11.07.2023 जिसमें निम्नवत् उल्लेख किया गया है:-

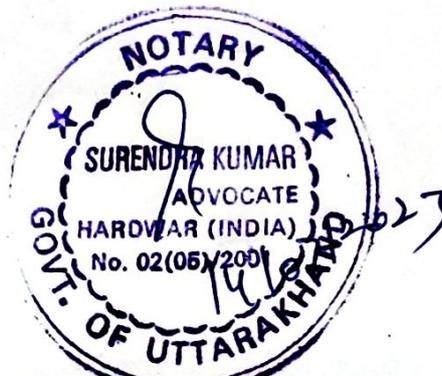
The above mentioned matter was listed on 12.1.2023, the Hon'ble National Green Tribunal issued the directions upon the report received from the Uttarakhand Pollution Control Board, it is directed that those brick kilns who are operating without consent and had not changed/ updated their brick kilns as per new norms, Le, zig-zag technology, those brick kilns shall be closed by the District Magistrate,

Now 30th June, 2023 is passed, time granted by the State Government is over, the compliance of the order of Hon'ble National Green Tribunal has to be done immediately, as the matter is listed for hearing on 14th of July, 2023, for consideration of compliance of orders if done by State Government and brick kilns owners or not. 1/7/2023 In the abovementioned circumstances, kindly get file the compliance report before Hon'ble National Green Tribunal till 13 July, 2023 before the date of hearing.

For compliance, kindly take undertaking of all brick kilns owners that all the brick kilns are now closed and not operating, and all the brick kilns will restart since November after talking all the permissions, and approvals required under law, kindly get the undertaking if possible till tomorrow, and also issue the administrative order from District Magistrate Office regarding the same, so that the same may be placed before Hon'ble National Green Tribunal with a statement that the District Administration Haridwar had done the compliance and issue necessary orders also. Please get the compliance done if possible till tomorrow as the compliance has to be filed till Thursday 13 July, 2023.

उक्त के अनुपालन में क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, सिंचाई परिकल्प भवन परिसर, रूडकी-247667 हरिद्वार के पत्रांक यूकेपीसीबी/आर0ओ0आर0/सा0-147(43)/2023/497 दिनांक 12.07.2023 जिसकी प्रतिलिपि अधोहस्ताक्षरी को भी पृष्ठांकित की गयी है में उल्लिखित है कि दिनांक 23.03.2023 को सम्बन्धित प्रकरण पर अनुपालन की अद्यतन स्थिति सम्बन्धी शपथ पत्र मा० न्यायालय में प्रेषित किया जा चुका है। साथ ही यह भी अवगत कराया गया है कि वर्तमान में समस्त ईट भट्टे पूर्णतः बन्द है। (छायाप्रति संलग्न)

1/9



(अभिनेश शाह)  
ज्वाइण्ट मजिस्ट्रेट  
रूडकी।

प्राप्त

उप जिलाधिकारी  
लमस।

सेवा में

जिलाधिकारी  
हरिद्वार

संख्या न 54 / पीठ ल - उतरीकलठ/2023 दि 12/07/2023

विषय: - मूल आवेदन सं - न 83/2022 राजा कुमार बनाम  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में पार  
माच राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश  
दिनांक 12/01/23 के तहत जिला हरिद्वार के ईट गट्टो/  
इट गट्टा बन्द करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पर संख्या  
58/एलबीक ल/2023 दिनांक 11/07/2023 का संदर्भ ग्रहण करने  
का कष्ट करें। जिसमें मूल आवेदन सं - न 83 / 2022 राजा  
कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य  
में माच राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक  
12/01/23 के अनुपालन में तहसील लमस क्षेत्रांतर्गत संचालित  
इट गट्टो के मालिकों से उपरोक्तानुसार शपथपत्र लेते हुए  
कार्रवाई करने के निर्देश दिए गये हैं।

तहसील लमस क्षेत्र में मात्र एक गट्टा संचालित है जो  
श्रीम बनेशी खोटा के अधीन है। इंट गट्टा में जगदीश प्रसाद  
शपथपत्र लब्ध सन्त के स्वामी द्वारा उक्त के सम्बन्ध में  
शपथपत्र प्रस्तुत कर आगत करामा कि उक्त गट्टा  
जिफ - जैफ विधि से संचालित है जि लकी कनसाईन गार्स  
2024 तक है। तदन्त में उपरोक्त गट्टा बरसात के कारण  
बन्द है। आरंभ याद धेषित है।  
सलतक - मध्याह्न।

जयदीप  
उप जिलाधिकारी  
लमस।  
12/07/2023



46

प्रेषक,

उप जिलाधिकारी,  
भगवानपुर।

सेवा में,

अपर जिलाधिकारी(प्रशासन),  
हरिद्वार।

पत्रांक:- 799/आर0सी0

दिनांक: 12 जुलाई, 2023

विषय:- मूल आवेदन संख्या-783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईट भट्टा बन्द करने के सम्बन्ध में।

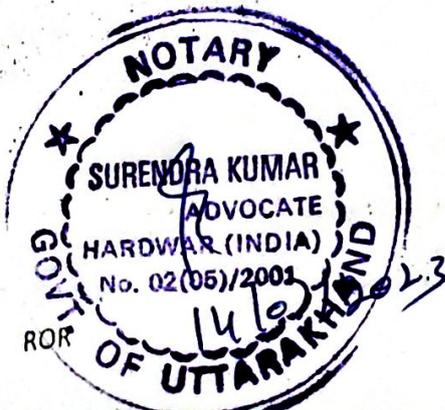
महोदय,

कृपया उपर्युक्त विषयक आपके पत्र संख्या-58/एल0बी0ए0/2023 दिनांक:- 11 जुलाई 2023, मूल आवेदन संख्या-783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईट भट्टा बन्द करने के सम्बन्ध में पर, राजस्व निरीक्षक भगवानपुर/सिकरोढा व चुडियाला मोहनपुर से अपुपालन आख्या प्राप्त की गई, सभी भट्टा स्वामियों को नवम्बर माह में समस्त अनापत्तिया प्राप्त कर लेने के पश्चात भट्टे का कार्य संचालन करने के लिए सूचित कर दिया गया है। अनुपालन आख्यानुसार तहसील भगवानपुर में केवल 10 भट्टे हैं जिनमें से 02 भट्टे विगत 08 से 10 वर्षों से बन्द है तथा शेष की अनुपालन आख्या मूलरूप में संलग्न कर आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।

संलग्नक: उपरोक्तानुसार मूलरूप में

भवदीय

(आशीष कुमार मिश्रा)  
उप जिलाधिकारी,  
भगवानपुर।





क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
सिंचाई परिकल्प भवन परिसर, रुड़की - 247667 हरिद्वार



पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(43)/2023/ प 97

दिनांक: 12.07.2023

पंजीकृत डाक/ई-मेल द्वारा

सेवा में,

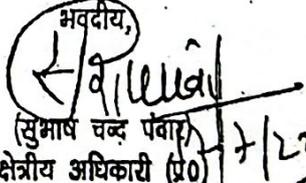
आपर जिलाधिकारी (प्रशासन)  
रोशनाबाद, जिला-हरिद्वार।

विषय:- मा0 एन0जी0टी0 में योजित गूल आवेदन सं0- 703/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 12.01.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 27.03.2023 को सम्बन्धित प्रकरण पर अनुपालन की अद्यतन स्थिति सम्बन्धी शपथ पत्र मा0 न्यायालय में प्रेषित किया जा चुका है। (शपथ पत्र की प्रति संलग्न है)। अद्यतर अवगत कराना है, कि बोर्ड मुख्यालय के पत्रांक संख्या-यूकेपीसीबी/एच0ओ0/सा0-183-674/2023/1574 दिनांक 19.01.2023 के अनुपालन में इन्डयूज्ड ड्राफ्ट में परिवर्तित न किये जाने वाले सभी नैचुरल ड्राफ्ट ब्रिक क्लिन ईकाईयों को सील किया गया, साथ ही मा0 एन0जी0टी0 के आदेश तिथि के उपरान्त निर्गत सहमति आदेश वाली 70 ईकाईयों को बन्द किये जाने हेतु निर्देशित किया गया (सम्बन्धित प्रपत्र संलग्न)। यह भी अवगत कराना है कि वर्तमान में समस्त ईट भट्टों पूर्णतः बन्द है। उक्त भट्टों का संचालन नवम्बर/दिसम्बर- 2023 से प्रारम्भ होगा। अद्यतर मा0 एन0जी0टी0 के आदेश के क्रम में जनपद-हरिद्वार स्थित ईट भट्टों के विरुद्ध Past Voilation हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर क्षतिपूर्ति आरोपित किये जाने हेतु बोर्ड मुख्यालय रिपोर्ट प्रेषित की गयी है। (पत्र संलग्न)।

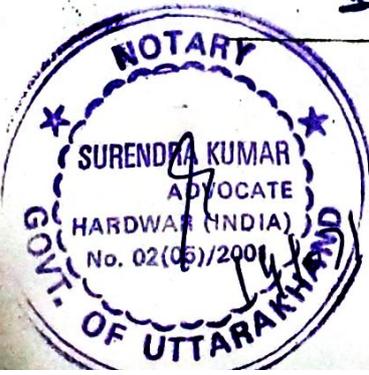
उपरोक्त क्रम में प्रकरण पर ईट भट्टों की अद्यतन स्थिति आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,  
  
(सुभाष चन्द्र पुरी)  
क्षेत्रीय अधिकारी (प्र0) 12/7/23

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. जिलाधिकारी महोदय, जिला- हरिद्वार।
3. ज्वाइंट मजिस्ट्रेट, महोदय रुड़की, जिला- हरिद्वार।
4. उप जिलाधिकारी महोदय, भगवानपुरं, जिला- हरिद्वार।
5. उप जिलाधिकारी महोदय, रुड़की, जिला- हरिद्वार।
6. उप जिलाधिकारी महोदय, हरिद्वार।

क्षेत्रीय अधिकारी (प्र0)



आदेश

मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 12.01.2023 में उल्लिखित है कि अधिकांश ईट भट्टे जल प्रदूषण निवारण नियंत्रण अधिनियम-1974 तथा वायु प्रदूषण निवारण नियंत्रण अधिनियम-1981 के तहत बिना सहमति के संचालित किये जा रहे हैं। जो कि उक्त दोनों अधिनियमों का उल्लंघन है। मा0 एन0जी0टी0 द्वारा पारित उक्त आदेश में सम्बन्धित ईट भट्टा इकाईयों को बंद करने के निर्देश दिये गये हैं।

अतः मा0 एन0जी0टी0 के उक्त आदेश दिनांक 12.01.2023 के अनुपालन में सम्बन्धित समस्त ईट भट्टा संचालक, जनपद हरिद्वार (सूची संलग्न) को निर्देशित किया जाता है कि मा0 एन0जी0टी0 के उक्त आदेशों के आलोक में उक्त अधिनियम के तहत विधिवत् अनुमति प्राप्त किये बिना अपनी इकाईयों का संचालन तत्काल बंद करना सुनिश्चित करें। मा0 एन0जी0टी0 के आदेश का अनुपालन न किये जाने की दशा में किसी भी प्रतिकूल कार्यवाही के लिए आप स्वयं जिम्मेदार होंगे।

(धीराज सिंह गर्ब्याल)  
जिलाधिकारी  
हरिद्वार।

कार्यालय जिलाधिकारी, हरिद्वार।

संख्या- 850 /एल0बी0ए0/2023  
प्रतिलिपि:-

12/07/2023  
दिनांक 12/07/2023

1. श्री राहुल वर्मा, एडवोकेट, मा0 उच्चतम न्यायालय, नई दिल्ली/ अतिरिक्त महाधिवक्ता, उत्तराखण्ड राज्य को उनके पत्र दिनांक 11.07.2023 के क्रम में सूचनार्थ प्रेषित।
2. ज्वाइंट मजिस्ट्रेट, रुड़की, जिला-हरिद्वार को अनुपालनार्थ।
3. उप जिलाधिकारी, हरिद्वार/लक्सर/भगवानपुर, जिला-हरिद्वार को अनुपालनार्थ।
4. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की को अनुपालनार्थ एवं आवश्यक कार्यवाही हेतु।
5. समस्त ईट भट्टा संचालक, जनपद हरिद्वार (सूची संलग्न) के अनुसार अनुपालन हेतु।

12

12  
जिलाधिकारी  
हरिद्वार।



प्रेषक,

उप जिलाधिकारी,  
भगवानपुर।

सेवा में,

अपर जिलाधिकारी(प्रशासन),  
हरिद्वार।

पत्रांक:- 799/आर0सी0

दिनांक: 12 जुलाई, 2023

विषय:- मूल आवेदन संख्या-783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईट भट्टा बन्द करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक आपके पत्र संख्या-58/एल0बी0ए0/2023 दिनांक:- 11 जुलाई 2023, मूल आवेदन संख्या-783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईट भट्टा बन्द करने के सम्बन्ध में पर, राजस्व निरीक्षक भगवानपुर/सिकरोडा व चुडियाला मोहनपुर से अपुपालन आख्या प्राप्त की गई, सभी भट्टा स्वामियों को नवम्बर माह में समस्त अनापत्तिया प्राप्त कर लेने के पश्चात भट्टे का कार्य संचालन करने के लिए सूचित कर दिया गया है। अनुपालन आख्यानुसार तहसील भगवानपुर में केवल 10 भट्टे हैं जिनमें से 02 भट्टे विगत 08 से 10 वर्षों से बन्द है तथा शेष की अनुपालन आख्या मूलरूप में संलग्न कर आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।

संलग्नक: उपरोक्तानुसार मूलरूप में

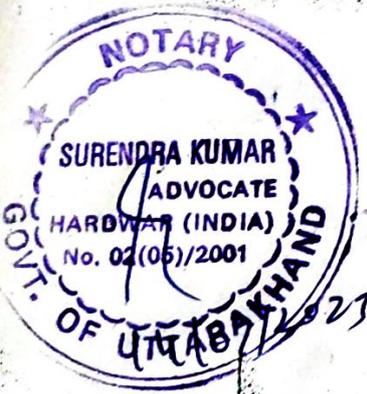
भवदीय

(आशीष कुमार मिश्रा)  
उप जिलाधिकारी,  
भगवानपुर।



इंट भट्टे के सम्बन्ध में सूचना

क्रम सं०	ग्राम का नाम जहाँ इंट भट्टा स्थित है।	इंट भट्टा का नाम व स्वामी का नाम	विवरण
01	02	03	04
1	इब्राहिमपुर मसाही	मैसर्स भारत ब्रिक फ़िल्ड (इब्राहिमपुर मसाही) स्वामी - श्री जाहिद अली पुत्र श्री हबीब रजा निवासी मोहल्ला घोसियान ज्वालापुर हरिद्वार	मैं जाहिद अली पुत्र हबीब रजा निवासी मं० 10 आसियान ज्वालापुर हरिद्वार कथन करता हूँ कि मेरा इंट भट्टा ब्रिक फ़िल्ड इब्राहिमपुर मसाही वर्तमान में वेन्द है जिसमें इंट फ़ार्ड का कार्य नहीं किया जा रहा है। मेरे द्वारा मला नज़्दर में निम्नानुसार समस्त अनुमति प्राप्त करने के पश्चात ही इंट भट्टे पर फ़ार्ड सम्बन्धित कार्य प्रारम्भ कलंगा।  श्री इंट भट्टा 9897885441 इंट भट्टा स्वामी



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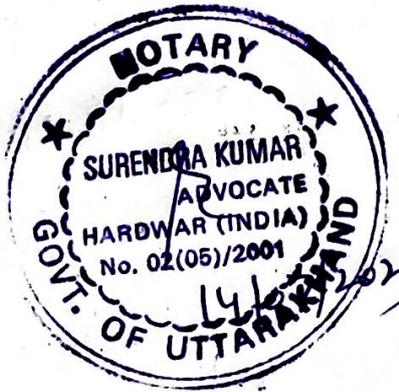
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ई 2 कांटे के सम्बन्ध में सूचना

क्रमांक	श्रीमान का नाम (यहाँ ई 2 कांटे लगाए गए हैं)	ई 2 कांटे का नाम तथा स्वामी का नाम	विवरण
01	रेवड़ी शिमोडपुर परंवल्लह भागवापुर	उत्तरांचल बि मिल स्वामी का नाम - (1) अब्दुल अलीम पुत्र राव जराफत A. 3. (2) ललित अंशु भुविष्यो. मद्रवला दहवापुर ना. 20- 971990455	मैं अब्दुल अलीम पुत्र राव जराफत नि. 30 रेवड़ी शिमोडपुर परंवल्लह का जमानत कवाय कर रहा हूँ कि मेरी ई 2 कांटे जमी वर्तमान में खाली है, मिलने ई 2 कांटे जमी की कमी नहीं किया जा रहा है, मेरे द्वारा गाइ जवाबर में विधानमंडल समस्त अनुसूचि प्राप्त करके के पश्चात ही ई 2 कांटे पर ई 2 कांटे लगवही कमी प्राप्त करूंगा।  अब्दुल अलीम (स्वामी ई 2 कांटे)

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12-07-2023  
20 30 मि



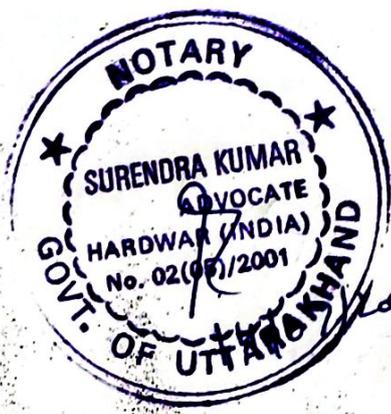
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इस अर्द्ध के अर्द्ध-पत्र के अर्द्ध-पत्र

क्रमांक	नाम का पता (अर्द्ध-पत्र के अर्द्ध-पत्र)	इस अर्द्ध का नाम राजा-पत्नी का नाम	विवरण
01	<p>श्री राम नारायण परम व लक्ष्मी अजानानपुर</p>	<p>श्री श्री विद्यालाल श्रीक विद्यालाल स्वामी 1) मानस गुप्ता पुत्र अर्द्ध के गुप्ता 2) राम कुमार पुत्र स्व. श्री इ-इ-इ-इ अर्द्ध-पत्र 8006831234</p>	<p>श्री मानस गुप्ता पुत्र अर्द्ध के गुप्ता श्रीवती देवगुप्त अर्द्ध के अर्द्ध-पत्र कि अर्द्ध इस अर्द्ध अर्द्ध अर्द्ध अर्द्ध है अर्द्ध अर्द्ध अर्द्ध अर्द्ध का अर्द्ध अर्द्ध अर्द्ध अर्द्ध अर्द्ध अर्द्ध अर्द्ध अर्द्ध अर्द्ध अर्द्ध</p>

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श्रीमान गुप्ता  
(स्वामी-इ-इ-इ-इ)



23

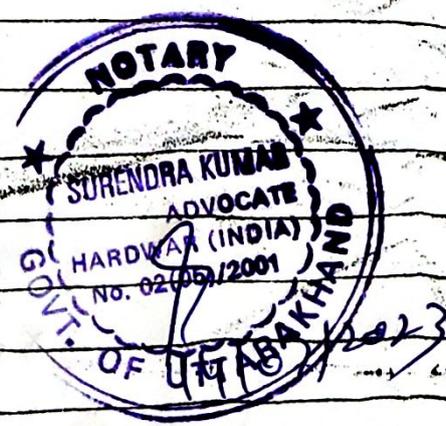
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 Date : \_\_\_\_\_

मामल मन्दा है। मैं अपने आगे है मर्दान्क दाम्नी कन्ट है।  
 जथा है पचाई का मर्दान्क मर्दान्क वही संरक्षण है।  
 माह मयन्क ने निम्न अनुशास्त्र अग्रणी धारण कर  
 है पचाई य मर्दान्क का संचालन किया जायगा।

मामल श्रीराम पुत्र श्रीराम  
 12.7-2023  
 9720223725

मामल श्रीराम का नाम  
 श्रीराम अग्रणी श्रीराम  
 9756736290

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संगम इंट मट्टा

7

मानकपुर ज्वाड़मपुर पठक वृत्त  
भगवानपुर जिला हरद्वार

एवामा का कथन

कथन लिखता हूँ कि संगम इंट मट्टा जमीन  
खुद है तथा कोई इंट पचाई सम्बन्धित  
कार्य नहीं हो रहा है तथा माह नवम्बर  
में निम्नानुसार सम्पूर्ण इन्जुमात प्राप्त  
करने पर इंट पचाई सम्बन्धित कार्य  
प्रारम्भ करोगा।

एवामा

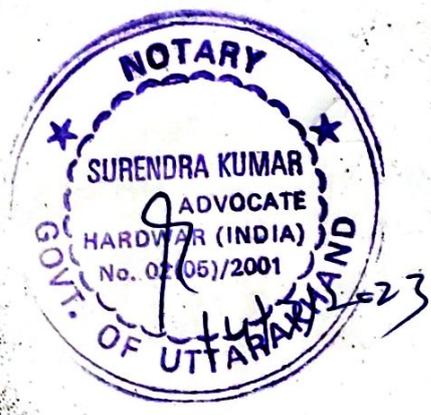
गोविंदा कुमार

M. 9412 639130

विनेश कुमार कुंशी

844955398

14



दोआब इट भरवा

(8)

मानकपुर - झांझपुर पठाना  
भगवानपुर जे. डारिडार

स्वामी का कथन

कंपन लिखता हूँ कि इट भरवा दोआब  
उसमा बन्द हूँ तथा सोर इट पचाइइल्लाप  
कार्य नही हो रहा है तथा माह नवम्बर में  
निचमानुस्कार समस्त अनुमाते प्राप्त करके पर  
इट पचाई सम्बन्धित कार्य शुरू करूंगा

स्वामी

14

योगेश कुमार - 9412639138

विनेश कुमार कुंशी

~~8449553906~~

8449553906



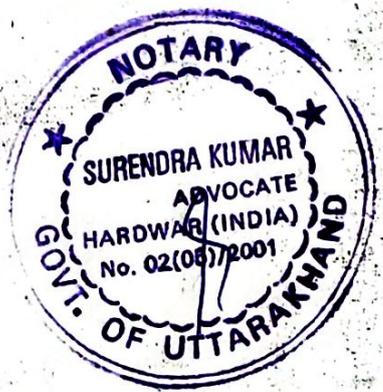
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शंकर इट भट्टा  
प्लॉट मानकपुर जगदमपुर ०००००  
भगवानपुर जिला हरिद्वार

स्वामी का कथन  
में कथन लिखला हूँ कि गैरा शंकर इट भट्टा  
इसकी कन्ड ही तथा कोर्ड इट पचाई वल्लाई  
कार्य नहीं हो रहा है तथा माई नवम्बर में  
निश्चयानुसार समस्त अनुमति प्राप्त करने पर  
इट पचाई सम्बन्धित कार्य प्रारम्भ करूंगा।

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स्वामी  
विनय कुमार निवासी  
मुन्डफर नगर  
Distt. 962740448  
मुन्डा



क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

G20

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(48)/2023/पत्र

दिनांक: 12.07.2023

सेवा में,

पंजीकृत हाक/ई-मेल द्वारा

अपर जिलाधिकारी (प्रशासन)  
रोशनाबाद, जिला-हरिद्वार।

विषय:- मा0 एन0जी0टी0 में चोजित मूल अप्रोदन सं0- 783/2022 अलय कुमार बन्नाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 12.01.2023 को सम्बन्ध में। महोदय,

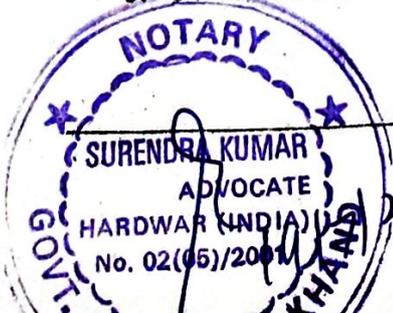
कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 27.03.2023 को सम्बन्धित प्रकरण पर अनुपालन की अद्यतन स्थिति सम्बन्धी शपथ पत्र मा0 न्यायालय में प्रेषित किया जा चुका है। (शपथ पत्र की प्रति संलग्न है)। अग्रेतर अवगत करना है, कि बोर्ड मुख्यालय के पत्रांक संख्या-यूकेपीसीबी/एच0ओ0/सा0-183-674/2023/1574 दिनांक 19.01.2023 के अनुपालन में इन्ड्यूज्ड ड्राफ्ट में परिवर्तित न किये जाने वाले सभी नैचुरल ड्राफ्ट ब्रिक विलन ईकाईयों को सील किया गया, साथ ही मा0 एन0जी0टी0 के आदेश तिथि के उपरान्त निर्गत सहमति आदेश वाली 70 ईकाईयों को बन्द किये जाने हेतु निर्देशित किया गया (सम्बन्धित प्रपत्र संलग्न)। यह भी अवगत करना है कि वर्तमान में समस्त ईट भट्टे पूर्णतः बन्द है। उक्त भट्टों का संचालन नवम्बर/दिसम्बर- 2023 से प्रारम्भ होगा। अग्रेतर मा0 एन0जी0टी0 के आदेश के क्रम में जनपद-हरिद्वार स्थित ईट भट्टों के विरुद्ध Past Voilation हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर क्षतिपूर्ति आरोपित किये जाने हेतु बोर्ड मुख्यालय रिपोर्ट प्रेषित की गयी है। (पत्र संलग्न)।

उपरोक्त क्रम में प्रकरण पर ईट भट्टों की अद्यतन स्थिति आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भक्तदीप,  
(सुभाष चन्द पंवार)  
क्षेत्रीय अधिकारी (प्र0) 7/23

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित।

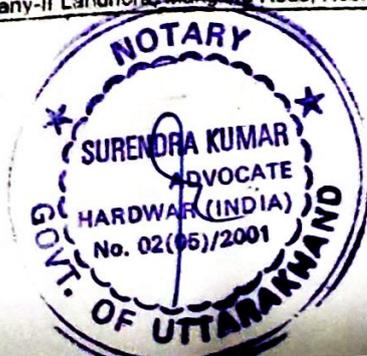
1. सदस्य संचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. जिलाधिकारी महोदय, जिला- हरिद्वार।
3. ज्वाइंट मजिस्ट्रेट, महोदय रुड़की, जिला- हरिद्वार।
4. उप जिलाधिकारी महोदय, भगवानपुर, जिला- हरिद्वार।
5. उप जिलाधिकारी महोदय, रुड़की, जिला- हरिद्वार।
6. उप जिलाधिकारी महोदय, हरिद्वार।



क्षेत्रीय अधिकारी (प्र0)

S.No	Name & Address of Brick Kiln
1	ABR Brick MFG Compnamy, Khasra no-135, sherpur, bhagwanpur, roorkee
2	M/s Raj Brick field Mundlana Road, Roorkee, Haridwar
3	M/s Birla Brick Field Vill-Bukkanpur, Post-Landhora, Mundlana Road, Roorkee, Haridwar
4	M/s Global Brick Company, Jaunpur Road, Vill- Gadharona, Post- Landhora, Roorkee, Haridwar
5	M/s Raj Brick field-2 Bukkanpur, Mundlana Road, Roorkee, Haridwar
6	M/s Heera Brick Field Kh No- 831, 832, Bhagwanpur, Chandanpur, Manglore, Roorkee, Haridwar
7	M/s Hindustan Brick Field, Bhagwanpur, Chandanpur, Roorkee, Haridwar
8	M/s Shaan Brick udyog, Vill-Belda, Post- Kaliyar, Tehsil- Roorkee
9	M/s Bharat Brick Field, Vill-Ibrahimpur Masai, Bhagwanpur
10	M/s Janta Gagan Brick, Khasra No- 543, 544, Bedupur Road, Kaliyar
11	M/s A.K Brick Field Bedupur Chowk, Kaliyar, Bhagwanpur Bahadrabad Bypass, Roorkee, Haridwar
12	M/s Welcome Brick Company, Gadharona Road, Tanda Bhanada, Manglore, Distt- Haridwar
13	M/s Bharat Brick Field, Boodpur jat, Gurukul Narsan, Roorkee
14	M/s Uttam Brick Company, Khasra No- 159, Sahapur, Gadharona Road, Manglore Town, Landhora, Distt- Haridwar
15	M/s Paras Brick Field, Manglore, Gadharona Road, Tanda, Roorkee, Distt-Haridwar.
16	M/s Vaishno Brick Field, Vill-Bindukhadak, Bhagwanpur, Haridwar
17	M/s Maa Bhagwati Brick Field Khasra No- 1446/ 1447 Jhabreda, Narsan Road, Roorkee, Haridwar
18	M/s Shri Narayan Brick Field, Khasra No- 359- 360, Landhora Bypass, Harchandpur, Haridwar
19	M/s Yuvraj Brick Field, Khasra No- 90, 318, 322, 323, 324, 328, Boodpur Jat, Gurukul Narsan, Roorkee
20	M/s Jal Mata Brick Field, Vill-Harchandpur Mauja Katarpur
21	M/s Anmol Brick Company, Vill-Kumradi, Post- Manglore, Tehsil- Roorkee
22	M/s Shri Shyam Priya Brick Field, Vill-Thaska, Post- Manglore
23	M/s Raghuvanshi Bricks, Vill-Baswarajedi, Post-Manglore, Roorkee, Haridwar
24	M/s Tridev Brick Field, Nathu Kheri Road, Vill-Mundlana, Distt-Haridwar
25	M/s Jamuna Ent Udyog, Vill-Libberheri, Roorkee, Haridwar
26	M/s Shams Brick Field Khasra No-3, Village-Akbarpur Dadki, Manglore
27	M/s Shan Brick Filed, Village- Gadharona, Landhora Roorkee
28	M/s Jal Mata Brick Field, (Old Name-K.K. Brick Supply) Vill-Kaliyar, Post- Kaliyar, Tehsil- Roorkee, Distt- Haridwar
29	M/s Ujala Brick Field, Khasra no- 173, Majri, Piran Kaliyar
30	M/s Shaanvi Brick Field, (Old Name-Jai Shree Ganesh Brick Supply) Vill-Lahboli, Manglore
31	M/s Goyal Brick Industries Station Road, Landhora, Distt-Haridwar
32	M/s Sabri Brick Industry, sari Gadharona Road, Manglore, Distt- Haridwar
33	M/s Khusbhu Brick Field Sultanpur ruler mohmadpurkunshari laksar road Haridwar
34	M/s Shiva Shakti Brick Field, Kashra no-434, Bedupur Chawk, Majri, Piran Kaliyar
35	M/s R.B Brick Company, Manglore Landhora, Roorkee, Haridwar
36	M/s Sabri Ent Supply Jainpur, Landhora, Distt-Haridwar
37	M/s Vikas Brick Field, Old Name-Aakash Brick Field Laksar Road, Landhora
38	M/s Ram Brick Field Bhagwanpur, Chandanpur, Manglore Road, Landhora, Roorkee, Haridwar
39	M/s Roshan Brick Company, Vill-Naglia Imarti, Post-Dhandera Falak, Roorkee, Haridwar
40	M/s Roorkee Brick Field, Vill-Rahmatpur, Beida, Piran Kaliyar, Roorkee
41	M/s Chaudhary Brick Field (Old Name-Star Brick Field), Vill-Bedupur Piran Kaliyar, Roorkee, Haridwar
42	M/s Krishna Brick Supply Vill- Nagla Emarti, Post-Milapnagar, Teh-Roorkee, Distt-Haridwar
43	M/s Balaji Bhatta Company, Vill & Post- Mundlana, Tehsil- Roorkee, Distt- Haridwar
44	M/s Taj Brick Field Vill-Bukkanpur, Post-Landhora, Mundlana Road, Roorkee, Haridwar
45	M/s Quality Brick Field, Vill-Jaunpur, Jhanjhedi, Gadharona Road, Roorkee, Haridwar
46	M/s Swagat Brick Company Bhagwanpur, Chandanpur, Manglore, Landhora road, Roorkee
47	M/s Shama Brick Field, Behind Kall Mandir, Manglore Road, Landhora
48	M/s R.B Bricks Company-II Landhora, Manglore Road, Roorkee

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49	A-one Ent udyog Landhora Bhagwanpur, Mazra Chandanpur, Roorkee, Haridwar
50	M/s Heaven Brick Field, Manglore Road, Bhagwanpur, Chandanpur, Roorkee, Haridwar
51	M/s New Jain Brick Field, Bhagwanpur, Chandanpur, Roorkee, Haridwar
52	M/s Shama Brick Field, Gadharona Road, Akbarpur, Distt- Haridwar.
53	M/s Gagan Sabal Brick, Company Khasra No- 187, Akbarpur, Dadki, Distt-Haridwar
54	M/s Ansh Brick Field, Vill- Dhandera, Biholi, Teh- Roorkee, Distt- Haridwar
55	M/s Doab Bhatta Company, Vill-Bhagwanpur, Chandanpur, Landhora, Distt- Haridwar
56	M/s New Gagan Brick Company Railway Road, Landhora, Distt- Haridwar
57	M/s Star Brick Field Railway Road, Landhora, Distt- Haridwar
58	M/s Naaz Brick Field Nagla Imarti, Manglore Road, Vill- Peerpura, Roorkee, Distt-Haridwar
59	M/s Jagdish Brick Field, Vill-Lahboli, Post- Manglore, Roorkee
60	M/s Rajendra Kumar Brick Field, Vill-Sadola, Majra, Lahboli, Teh- Roorkee
61	M/s Sangam Brick Field, Khasra No-841, Manakpur, Adampur, Roorkee
62	M/s Raj Brick Field Vill & Post-Tikola Kalan, Gurukul Narsan Road, Roorkee
63	M/s Ahmad Brick Field, Vill-Kumradi, Post- Manglore, Roorkee, Haridwar
64	M/s Avon Brick Field, Vill-Sadola Majra, Lahboli Road, Roorkee
65	M/s Ahad Brick Field, Vill-Akbarpur, Dadki, Manglore, Distt-Haridwar
66	M/s Lohan Brick Field, Vill-Libberheri, Distt-Haridwar
67	M/s Welcome Brick Supply, Tanda Bhanera, Akbarpur, Manglore, Distt-Haridwar
68	M/s Gagan Brick Field, Vill & Post-Jwalapur Road, Haridwar
69	M/s Golden Brick Supply, Tanda Bhaneda, Gadharona Road
70	M/s Anil Ent Udyog (Jain Bhatta) Bhagwanpur, Chandanpur

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महोदय,

शुभ उषा त्रिः श्रेष्ठ भाग्यवतुः मासिद उष

इकलड पर उवालापुर लर व विवाह शिवालय

राज्य मावरी से ह भये लगे है विवाह

सं - गणनाया - जिला जैनक . परिभाषित - अय

श्री - राज किरा श्री - सईद अहमद - 7088404740 - 01 एप्रिल 2022

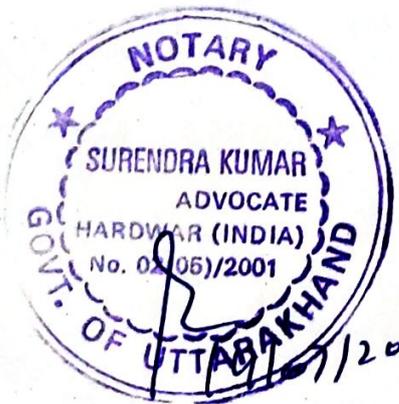
श्री - राज किरा श्री - अलील अहमद - 9756831461 - 01 एप्रिल 2022

शोध महोदय, शोध पत्र के लिए इनाम पर अवगत करा कि प्रकृत प्रथम श्रेणी का आवेदन के बाद शोध पत्र जमा करा कि

शोध के लिए विवेक काठिया शोध - भातपुर भातपुर जैनक

महोदय, आशा है कि यह पत्र

12/07/23



12/07/23

प्रेषक,

तहसीलदार,  
हरिद्वार।

सेवा में,

अपर जिलाधिकारी(प्रशासन),  
हरिद्वार।

पत्रांक : 232 / 20का0 / 2023

दिनांक 12 जुलाई, 2023

विषय : मूल आवेदन सं0 783 / 2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के ईट भट्टे बंद कराने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक कार्यालय जिलाधिकारी हरिद्वार के पत्रांक सं0 58/एल0बी0ए0/2023 दिनांक 11 जुलाई 2023 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त सन्दर्भित पत्र द्वारा तहसील हरिद्वार क्षेत्रान्तर्गत सभी ईट भट्टा बंद होने के संबंध में मालिकों से शपथ पत्र लिये जाने हेतु निर्देशित किया गया है। उक्त के संबंध में राजस्व निरीक्षक आख्यानुसार तहसील हरिद्वार क्षेत्रान्तर्गत ईट भट्टों की सूचना निम्नवत् है-

क्र0सं0	नाम ईट भट्टा	मालिक का नाम/पता	फोन नं0	वर्तमान स्थिति	अन्य विवरण
01	जनता ब्रिक फिल्ड	शादाब सुल्तानपुर	नि0 9997412118	जून 2023 से बन्द है।	-
02	खुशबू ब्रिक फिल्ड	याकूब लटोबाली	नि0 9997042100	जून 2023 से बन्द है।	-
03	गगन ब्रिक फिल्ड	श्री सईद अहमद	7088409740	1 वर्ष से बन्द है।	-
04	ताज ब्रिक फिल्ड	श्री खलील अहमद	9756831461	1 वर्ष से बन्द है।	-

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

भवदीया,  
रखा आर्य  
तहसीलदार  
हरिद्वार।

प्रतिलिपि:- उप जिलाधिकारी महोदय, हरिद्वार को सादर सूचनार्थ प्रेषित।



तहसीलदार,  
हरिद्वार।